

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **14.09.2023** THROUGH VIDEO CONFERENCING

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**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

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**IN THE MATTER OF** : EAP Infrastructure India Pvt Ltd

**MAIN PETITION NUMBER** : IBA/1064/2019

**(IA/MA) APPLICATION NUMBERS**

IA/795(CHE)/2022; IA/855(CHE)/2022; IA/639(CHE)/2022

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S. Sanjiv

AS

208 IBA/1064/2019

IA/795(CHE)/2022; IA/855(CHE)/2022; IA/639(CHE)/2022

**ORDER**

In **IA/795(CHE)/2022**, Applicant is represented by Ld. Counsel Mr. Mayan H Jain. R1 is represented by Ld. Counsel Mr. Krishna Dath. R2, R3, R4, R6 & R7 are represented by Ld. Counsel Mr. Rajesh Bohra.

None appears for R5.

Ld. Counsels for the Respondents seek and is granted time to file reply/counter/additional counter as the case may be and serve copy to the other side.

In **IA/855(CHE)/2022**, Applicant is directed to serve complete set of application on the counsel for the Respondents.

Ld. Counsel Mr. Mayan H Jain submits that R4, R6 & R7 have already been set as ex-parte.

Ld. Counsel Mr. Rajesh Bohra appears for R4, R6 & R7. He submits that he has filed an application for setting aside the ex-parte.

In terms of the order, publication has been effected on R2, R3 and R5.

Despite service, none is present for R5.

Hence, R5 is set ex-parte.

Ld. Counsel Mr. Rajesh Bohra appears for R2 and R3 also. Ld. Counsel Mr. Krishna Dath appears for R1.

Ld. Counsels for Respondents seek and are granted two weeks to file reply and serve copy to the other side.

Rejoinder, if any, be filed within a week thereafter.

**IA/639(CHE)/2022:** - Ld. Counsel Mr. Rajesh Bohra appears for R1, R2, R3, R5 and R6.

Ld. Counsel Mr. Mayan H Jain submits that steps have been taken for R4.

List all the Applications on **31.10.2023** for hearing.



(VENKATARAMAN SUBRAMANIAM)  
MEMBER (TECHNICAL)

MS



(SANJIV JAIN)  
MEMBER (JUDICIAL)